

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 190/MP/2024**

Subject : Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private Limited and the Uttar Pradesh Power Corporation Limited, seeking compensation on account of the occurrence of change in law events as enumerated under Article 10 of the above PPA.

Petitioner : RKMPPL

Respondent : UPPCL & anr.

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, RKMPPL  
Ms. Supriya Rastogi Agarwal, Advocate, RKMPPL  
Ms. Alchi Thapliyal, Advocate, RKMPPL  
Shri Abhishek Kumar, Advocate, UPPCL  
Shri Karan Arora, Advocate, UPPCL

**Record of Proceedings**

The case was called out for a virtual hearing.

2. At the request of the learned proxy counsel for the Petitioner, the Commission adjourned the hearing of the Petition.
3. The matter shall be listed for hearing on **11.4.2025**.

**By order of the Commission**

Sd/-  
**(B. Sreekumar)**  
**Joint Chief (Law)**

